

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/324(KB)2022
IA(I.B.C)/903(KB)2024,
IA(I.B.C)/1426(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH JULY 2024

IN THE MATTER OF	RAJKUMAR DEY AND ASHA DEY VS USASHI REALSTATES PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Avishek Guha, Adv.] For the Financial Creditor
Ms. Arunika Dutta, Adv.]
Mr. Kaustav De Sarkar, Adv.]

Ms. Urmila Chakraborty, Adv.] For the Resolution Professional
Ms. Sonali Mukhopadhyay, Adv.]

Mr. Shaunak Mitra, Adv.] For the Suspended Board of Director
Mr. Saptarshi Banerjee, Adv.]
Mr. Ashim Chatterjee, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the parties present.
2. Ld. Counsel Ms. Urmila Chakraborty appearing on behalf of the resolution professional hands over a copy of email dated 07.07.2024 wherefrom it appears that certain information are still required to be furnished by the Members of the Suspended Board.
3. Ld. Counsel Mr. Shaunak Mitra appearing on behalf of Suspended Board of Director is, therefore, directed to share the same with his client and we also direct the resolution professional to sit with the Members of Suspended Board to get the information as desired vide email dated 07.07.2024, at earliest and report back on the next date of hearing.

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4. Ld. Counsel Mr. Shaunak Mitra directed that the documents and information that are required to be shared, would be shared as expeditiously as possible.
5. The respondents are directed to share their all-account details with the resolution professional, including those from which payments is having at present.
6. List this matter for further consideration on **01.08.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)